

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

Bail application No. 65
FIR No.372/18, P.S. Nangloi
U/s 304B/498A/377/34 IPC

State Vs. Faizan Ahmed

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Rishabh Jain, Ld. Counsel for accused
Inspector Vipin Kumar, PS Nangloi*

This is an application dated 11.05.2020 u/s 439 Cr.PC on behalf of applicant/accused Faizan Ahmed for grant of interim parole during the Covid-19 virus pandemic.

Verification report regarding financial status of family of accused, dated 18.05.2020 has been filed by IO.

It is informed by Ld. Counsel that the Delhi Government has stopped serving food/ration to the needy persons from yesterday and the accused is to make arrangement for food for the family.

Let the report from the Secretariat of Delhi Government from the concerned Department be called in this regard for further hearing of the bail application.

Be listed on 20.05.2020 for further hearing on the bail application.

Dasti copy of order be given to IO for serving the notice for report to the Secretariat of Delhi Government and the SHO or any person authorized by him shall appear with report on that date.

Dasti copy of order is allowed to the parties as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.189/17, P.S. Khyala
U/s 376/377/506 IPC & 6 POCSO Act

State Vs. Ramandeep Singh Sebi

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Sanjay Kumar, Ld. Counsel for accused*

This is an application dated 28.03.2020 u/s 439 Cr.PC on behalf of applicant/accused Ramandeep Singh for grant of interim parole during the Covid-19 virus pandemic.

At request, be put up for hearing on the bail application on **01.06.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 155
FIR No.210/19, P.S. Tilak Nagar
U/s 323/341/506/34 IPC

**State Vs. (1) Surjit Singh
(2) Johny**

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Subit Kumar Singh, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 15.05.2020 u/s 438 Cr.PC on behalf of applicant/accused persons for grant of anticipatory bail.

Issue notice of the bail application to the IO concerned.

It is informed that the charge-sheet has been filed.

Let the judicial record of concerned Court be summoned.

Be listed on 01.06.2020 for further hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.364/18, P.S. Tilak Nagar
U/s 365/302/201/120B/34 IPC

State Vs. Jatin Soni

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Lal Singh Thakur, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 13.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for the accused has submitted that he is seeking interim bail for 15 days on the ground of the medical problem of his grand father who is suffering from heart problem. Five medical papers have been attached with the application from page no.8 to 12 but IO has not submitted the verification report regarding such medical ground.

Let the report be called from the Doctor/hospital concerned through IO regarding the medical grounds taken for interim bail of the applicant.

Issue notice to IO/SHO to submit the medical status on the basis of the documents filed on 21.05.2020.

The medical documents attached with the application be sent to the IO.

Be listed on **21.05.2020** for hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.538/14, P.S. Moti Nagar
U/s 302/186/353/34 IPC

State Vs. Raman Kant

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Subit Kumar Singh, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 23.04.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

At request of the counsel, put up before Sh. Sunil Beniwal, Ld. ASJ, the concerned Court for 22.05.2020.

The judicial record be also called for that date as the Ld. Counsel wants to argue the case on merits also.

Be listed on **22.05.2020** for hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06 (West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No.45
FIR No.346/19, P.S. Punjabi Bagh
U/s 392/397 IPC & 25/37/54/59 Arms Act

State Vs. Pankaj Chadha

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Ms.Divya Malhotra, Ld. Counsel for accused
IO absent*

This is an application dated 11.05.2020 on behalf of applicant/accused Pankaj Chadha for grant of interim parole during the Covid-19 virus pandemic.

The grant of parole is requested on the ground of illness of wife of applicant/accused.

It is observed that the verification of medical documents of the wife of the applicant is not submitted till date and even in today's **reply dated 18.05.2020 sent by the IO through Dak** it is informed that the documents attached could not be verified and some more time was required.

The reply dated 15.05.2020 has mentioned that the IO was self-quarantine and almost all the Officials of the PS were Corona suspected and were tested for Covid-19.

In these circumstances, the notice to the ACP/DCP concerned be sent for deputing some police officer for getting verified the medical documents attached with the bail application for submitting the report as the parole is sought for short period and on the medical grounds of the wife of the applicant.

Contd..2



-2-

Bail application No.45
FIR No.346/19, P.S. Punjabi Bagh
U/s 392/397 IPC & 25/37/54/59 Arms Act

State Vs. Pankaj Chadha

18.05.2020

Be listed for hearing on the bail application on
22.05.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.144/20, P.S. Khyala
U/s 354A/354B/354D IPC & 8/12 POCSO Act

State Vs. Lalit Sonkar

18.05.2020

Present: *Shri Robin Singh, Ld. Addl. PP for the State*
Sh. Arpit Bhalla, Ld. Counsel for accused
IO absent

This is an undated application filed on 29.03.2020 u/s 437 Cr.PC on behalf of applicant/accused Banti for grant of regular bail during the Covid-19 virus pandemic.

It is informed that the charge-sheet has not yet been filed.

At request of Ld. Counsel for the accused, the application is dismissed as withdrawn.

Dasti copy of order is allowed to the parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.144/20, P.S. Khyala
U/s 354A/354B/354D IPC & 8/12 POCSO Act

State Vs. Lalit Sonkar

18.05.2020

Present: *Shri Robin Singh, Ld. Addl. PP for the State*
Sh. Arpit Bhalla, Ld. Counsel for accused
IO absent

This is an undated application filed on 29.03.2020 u/s 437 Cr.PC on behalf of applicant/accused Banti for grant of regular bail during the Covid-19 virus pandemic.

It is informed that the charge-sheet has not yet been filed.

At request of Ld. Counsel for the accused, the application is dismissed as withdrawn.

Dasti copy of order is allowed to the parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.57/11, P.S. Khyala
U/s 302/364/365/201 IPC

State Vs. Arvind Azad

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Kanhaiya Singhal, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 13.05.2020 on behalf of applicant/accused for grant of regular bail.

No report/reply received.

Issue notice of the bail application to IO/SHO to appear with reply on **26.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.318/18, P.S. Patel Nagar
U/s 147/148/149/186/307/353/34 IPC

State Vs. Lal Singh @ Randhir Singh

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Ms.Tulsi Chauhan, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 08.05.2020 on behalf of applicant/accused for grant of interim bail on the medical ground of the mother of the accused.

The medical document of the ailment of the mother is not being produced till date on the pretext that it is not possible for the counsel to produce the same due to lockdown.

For the want of any such document as the verification of illness is not possible, finding no ground, the bail application stands dismissed.

Dasti copy of order is allowed to the parties as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.762/14, P.S. Khyala
U/s 308/324/506/34 IPC

State Vs. Ramesh @ Mukesh

18.05.2020 (03.00 PM)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
None for accused
IO absent*

This is an application dated 07.04.2020 on behalf of applicant/accused Ramesh @ Mukesh for waiving off the cost of Rs.30,000/-.

None has appeared for the accused despite repeated calls upto this time, thus, the application stands dismissed in default.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West). Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.217/09, P.S. Vikas Puri
U/s 302/364A/411/34 IPC

State Vs. Sukhwinder

18.05.2020 (3.15 PM)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
None for accused
IO SI Vishal Tiwari*

This is an application dated 11.05.2020 on behalf of applicant/accused Ramesh @ Mukesh for release without surety bonds.

None has appeared for the accused despite repeated calls upto this time, thus, the application stands dismissed in default.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.166/17, P.S. Crime Branch West
U/s 170/120B/419/468/471 IPC

State Vs. Sukash @ Sukesh Chandrashekhar

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Vishal Gosain, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 15.05.2020 on behalf of applicant/accused for grant of regular bail.

As the case is not covered within the parameters decided by High Powered Committee of Hon'ble High Court of Delhi on 07.04.2020 regarding de-congestion of jails, let the judicial record be summoned for hearing on the bail application on 26.05.2020.

Be listed on **26.05.2020** for hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.321/19, P.S Moti Nagar
U/s 376 (3) IPC & Sec 6 POCSO Act

State Vs. Sunny Kumar

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Harsh Hardi, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 12.05.2020 on behalf of applicant/accused for grant of regular bail.

The case is for offences U/s 376 (3) IPC & Sec 6 POCSO Act. IO is not present. The notice was also not sent to the complainant as per the mandate given in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as Reena Jha Vs. Union of India passed by HMJ Sh. Brijesh Sethi.

Issue notice to SHO to comply the directions regarding notice to the complainant/prosecutrix and the SHO / IO shall appear with case file and status report.

Ld. Counsel for the applicant/accused states that the charge-sheet has already been filed and trial is pending before the Court of Ms.Sugandha Aggarwal, Ld. ASJ.

Be listed for hearing on the bail application on **20.05.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.127/18, P.S Moti Nagar
U/s 376/377/506 IPC & Sec 6/12 POCSO Act

State Vs. Kinnu

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Suman Thakur, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 28.04.2020 on behalf of applicant/accused for grant of regular bail.

IO is not present nor the notice was sent to the complainant as per the mandate of the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as Reena Jha Vs. Union of India passed by HMJ Sh. Brijesh Sethi.

Issue notice to SHO to comply the directions regarding notice to the complainant/prosecutrix and the SHO / IO shall appear with case file and status report.

Ld. Counsel for the applicant/accused states that the charge-sheet has already been filed and requests for placing the bail application before court concerned of Ms.Sugandha Aggarwal, Ld. ASJ for 21.05.2020.

Be listed for hearing on the bail application on
21.05.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 147
FIR No.392/20, P.S. Moti Nagar
U/s 195A/323/452/506B/34 IPC

State Vs. Dipti Singh

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Harender Kumar, Ld. Counsel for accused
IO SI Banwari Lal with reply*

This is 1st bail application dated 15.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Dipti Singh for grant of anticipatory bail.

Reply dated 18.05.2020 has been filed by IO.

In support of the bail application, it is submitted on behalf of the applicant/accused that the accused is working in the office of one Bhupender Singh @ Ginni against whom in October, 2017 an FIR No.378/2017 was registered with PS Moti Nagar and at the instance of the accused/applicant another FIR No.261/19 was registered against Bhupender Singh @ Ginni and his associates and that the complainant of this case and the employer of the applicant are in the business of property dealing and financing and the allegations were that the applicant alongwith other three accused persons came to pressurize the complainant of this case for withdrawal of the case of FIR No.378/17.

Contd...2

State Vs. Dipti Singh

18.05.2020

Ld. Counsel has also submitted that the applicant/accused is ready to join the investigation and is residing at the address given.

On behalf of the State, to counter the contentions of the Ld. Counsel for the accused, it is submitted that the applicant/accused was with the knife at the time of incident and there are CCTV footage showing the occurrence.

Considering the nature of allegations raised against the applicant, the offences alleged are punishable upto the 7 years of imprisonment, the fact that the parties were into the litigation and the previous criminal cases registered amongst the complainant and the accused persons and that the accused/applicant is permanent resident of Delhi and is ready to join the investigation, it is directed that the accused/applicant shall join the investigation before the IO on 19.05.2020 at 2 PM and further as and when required by the IO in writing to the applicant/accused.

The accused shall submit his present and permanent address alongwith supporting documents to the IO.

The IO shall submit the status report regarding other two cases referred and shall appear for further hearing on the bail application on **03.06.2020**.

Contd...3



-3-

Bail application No. 147
FIR No.392/20, P.S. Moti Nagar
U/s 195A/323/452/506B/34 IPC

State Vs. Dipti Singh

18.05.2020

Till then, no coercive steps of arrest shall be taken by the IO.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.47/20, P.S. Ranjeet Nagar
U/s 376 IPC and 6 POCSO Act

State Vs. Sajid

18.05.2020

Present: Shri Robin Singh, Ld. Addl. PP for the State

At request, be put up on 22.05.2020 before concerned
Court for consideration.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

2. Sheet
3. Upms.
Kumar Behl
Singh

392/20 Moti Nagar
64/20 Patel Nagar
64/20 Patel Nagar
345/20 Khyala
93/20 Punjabi Bagh

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.97/20, P.S. Paschim Vihar
U/s 354D IPC and 12 POCSO Act

State Vs. Lalit Kumar

18.05.2020

Present: Shri Robin Singh, Ld. Addl. PP for the State

Be put up on 11.06.2020 before concerned Court for consideration.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Misc App No. 1073
FIR No.227/19, P.S. Paschim Vihar West
U/s 307 IPC & 25/27/54/59 Arms Act

State Vs. Mahender @ Pradeep Singh

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Vineet Jain, Ld. Counsel for accused*

This is an application dated 16.05.2020 moved on behalf of accused/applicant Mahender @ Pradeep Singh for correction of bail orders dated 15.05.2020.

It is submitted that the name of PS has been wrongly mentioned as PS Paschim Vihar East instead of PS Paschim Vihar West in the said order dated 15.05.2020.

The correction is allowed in the order dated 15.05.2020 and the application stands disposed of.

Now the order dated 15.05.2020 shall be read 'as it is' with the correction of PS Paschim Vihar West at the place of PS Paschim Vihar East.

Dasti copy of order is allowed to the parties as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West): Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.157/20, P.S. Khyala
U/s 376 IPC and 6 POCSO Act

State Vs. Shahvaj Khan

18.05.2020

Present: Shri Robin Singh, Ld. Addl. PP for the State

At request, be put up on 22.05.2020 before concerned
Court for consideration.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

Bail application No. 995
FIR No.345/20, P.S. Khyala
U/s 33/38/58 Delhi Excise Act

State Vs. Maha Singh

18.05.2020

Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Deepak Ghai, Ld. Counsel for accused
IO absent

This is an application dated 20.04.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Maha Singh for grant of anticipatory bail.

Reply/report dated 05.05.2020 has already been filed by IO HC Hari Singh.

IO is not present today to inform about the joining of investigation by the applicant/accused.

Ld. Counsel for the accused has submitted that the accused had gone to the police station to join the investigation in compliance of directions but was sent back without any investigation.

The applicant/accused is directed to join the investigation before the IO on 19.05.2020 at 2 PM.

Issue notice to the SHO/IO to appear with case file and status report on 04.06.2020.

Till then, interim protection shall continue.

Dasti copy of order is allowed to the parties as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1064
FIR No.259/20, P.S. Mahesh Nagar Ambala
(Local PS Paschim Vihar East)
U/s 420/406/409/120B IPC

State Vs. Gurcharan Singh

18.05.2020

Present: *Shri Robin Singh, Ld. Addl. PP for the State*
Sh. Chetan Wahi, Ld. Counsel for complainant
Sh. Amresh Anand, Ld. Counsel for accused
SI Satish Kumar PS Paschim Vihar East

This is an application dated 15.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Gurcharan Singh for grant of transit bail.

Reply/report dated 18.05.2020 has been filed by IO.

It is clarified that the case pertains to PS Mahesh Nagar, Ambala, Haryana.

The IO has informed that the police officials of PS Paschim Vihar East have not made any arrest in the PS Paschim Vihar East in this case and that IO SI Balkar Singh and HC Jaipal from PS Mahesh Nagar, Ambala, Haryana had come on 12.05.2020 for investigation and after investigation, they have already returned back.

The counsel of the accused is only apprehending arrest at the hands of concerned PS of Ambala, Haryana. For such apprehension, the appropriate remedy is available in law.

Contd...2

6
H

Bail application No. 1064
FIR No.259/20, P.S. Mahesh Nagar Ambala
(Local PS Paschim Vihar East)
U/s 420/406/409/120B IPC

State Vs. Gurcharan Singh

18.05.2020

Thus, the application dated 15.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Gurcharan Singh for grant of transit bail stands disposed of in view of the above observations.

However, it is made obligatory on the part of the concerned IO of PS Mahesh Nagar, Ambala that a seven days' notice of arrest may be given to the accused by ordinary process or through e-mode and the email address and relevant phone numbers shall be provided by the applicant/accused to the concerned PS today itself.

Dasti copy of order is allowed to the parties as prayed.

A copy of order be sent to PS Mahesh Nagar, Ambala through PS Paschim Vihar East through e-mode.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1065
FIR No.127/19, P.S. EOW
U/s 420/468/467/120B IPC

State Vs. Vinod Kumar Prasad

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. P.S. Sharma, Ld. Counsel for accused
IO SI Pradeep Rai, EOW*

This is the second application dated 14.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vinod Kumar Prasad for grant of interim bail, during the Covid-19 virus pandemic.

Reply/report dated 16.05.2020 has already been filed by IO.

The first application was dismissed on detailed hearing of all the contentions raised today vide orders dated 27.04.2020 passed by Sh. Samar Vishal, Ld. ASJ-08.

Ld. Counsel has submitted that a fresh ground of illness of the wife has been taken in this application. Medical document has not been attached and counsel submits that it is available on his mobile and he is not able to get the copy of that. He is directed to send it to the Whatsapp of IO who shall get it verified and submit the verification report and shall appear with case file and status report on **26.05.2020**.

Be listed on **26.05.2020** for further hearing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 117

Devender Kumar Vs. State

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Arpit Bhalla, Ld. Counsel for accused
Inspector Vipin Kumar, PS Nangloi*

This is an application dated 13.05.2020 on behalf of convict Devender Kumar for grant of parole during the Covid-19 virus pandemic.

Verification of Parole application dated 18.05.2020 has already been filed by IO.

At request of Ld. Counsel for the convict, the application is dismissed as withdrawn with liberty to move before the appropriate forum.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.189/17, P.S. Khyala
U/s 376/377/506 IPC & 6 POCSO Act

State Vs. Ramandeep Singh Sebi

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Sanjay Kumar, Ld. Counsel for accused*

This is an application dated 28.03.2020 u/s 439 Cr.PC on behalf of applicant/accused Ramandeep Singh for grant of interim parole during the Covid-19 virus pandemic.

At request, be put up for hearing on the bail application on **01.06.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 155
FIR No.210/19, P.S. Tilak Nagar
U/s 323/341/506/34 IPC

**State Vs. (1) Surjit Singh
(2) Johny**

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Subit Kumar Singh, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 15.05.2020 u/s 438 Cr.PC on behalf of applicant/accused persons for grant of anticipatory bail.

Issue notice of the bail application to the IO concerned.

It is informed that the charge-sheet has been filed.

Let the judicial record of concerned Court be summoned.

Be listed on 01.06.2020 for further hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

Bail application No. 65
FIR No.372/18, P.S. Nangloi
U/s 304B/498A/377/34 IPC

State Vs. Faizan Ahmed

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Rishabh Jain, Ld. Counsel for accused
Inspector Vipin Kumar, PS Nangloi*

This is an application dated 11.05.2020 u/s 439 Cr.PC on behalf of applicant/accused Faizan Ahmed for grant of interim parole during the Covid-19 virus pandemic.

Verification report regarding financial status of family of accused, dated 18.05.2020 has been filed by IO.

It is informed by Ld. Counsel that the Delhi Government has stopped serving food/ration to the needy persons from yesterday and the accused is to make arrangement for food for the family.

Let the report from the Secretariat of Delhi Government from the concerned Department be called in this regard for further hearing of the bail application.

Be listed on 20.05.2020 for further hearing on the bail application.

Dasti copy of order be given to IO for serving the notice for report to the Secretariat of Delhi Government and the SHO or any person authorized by him shall appear with report on that date.

Dasti copy of order is allowed to the parties as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.364/18, P.S. Tilak Nagar
U/s 365/302/201/120B/34 IPC

State Vs. Jatin Soni

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Lal Singh Thakur, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 13.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for the accused has submitted that he is seeking interim bail for 15 days on the ground of the medical problem of his grand father who is suffering from heart problem. Five medical papers have been attached with the application from page no.8 to 12 but IO has not submitted the verification report regarding such medical ground.

Let the report be called from the Doctor/hospital concerned through IO regarding the medical grounds taken for interim bail of the applicant.

Issue notice to IO/SHO to submit the medical status on the basis of the documents filed on 21.05.2020.

The medical documents attached with the application be sent to the IO.

Be listed on **21.05.2020** for hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.538/14, P.S. Moti Nagar
U/s 302/186/353/34 IPC

State Vs. Raman Kant

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Subit Kumar Singh, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 23.04.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

At request of the counsel, put up before Sh. Sunil Beniwal, Ld. ASJ, the concerned Court for 22.05.2020.

The judicial record be also called for that date as the Ld. Counsel wants to argue the case on merits also.

Be listed on **22.05.2020** for hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06 (West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1067
FIR No.85/20, P.S. Patel Nagar
U/s 307/186/353/506/34 IPC & 25/27 Arms Act

State Vs. Gaurav Kakkar

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Kunal Kalra, Ld. Counsel for accused
(present through Video Conferencing)
IO SI Sohan Lal PS Patel Nagar*

This is third bail application dated 15.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of regular bail.

Reply dated 18.05.2020 has been filed by the IO.

It is stated that the first bail application was dismissed on merits by Ld. ACMM vide order dated 21.03.2020 and the second bail application for the grant of regular bail before Vacation Judge was dismissed as withdrawn vide orders dated 22.04.2020.

Ld. Counsel seeks the interim bail rather than regular bail basically on the ground of the illness of his mother who is hospitalized for cancer treatment and he submits that she is on the death bed.

IO has informed that he got verified that his mother is hospitalized and is in the stage IV of cancer but he could not get the report from the doctor as he was not available and that two co-accused persons are still absconding and the weapon i.e. gun is yet to be recovered and that the complainant received gun injuries after getting threats in advance from the accused persons. Contd..2

h

-2-

Bail Application No.1067
FIR No.85/20, P.S. Patel Nagar
U/s 307/186/353/506/34 IPC & 25/27 Arms Act

State Vs. Gaurav Kakkar

18.05.2020

Let the report of the Doctor from the concerned hospital be called through IO regarding the actual medical status of the mother and her estimated period of hospitalization.

Be listed on **20.05.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.384/17, P.S. Punjabi Bagh
U/s 363/370 IPC & 84 J.J. Act

State Vs. Vinod Ram

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Pramod Kumar, Ld. Counsel for accused
IO absent*

This is an application dated 05.05.2020 u/s 439 Cr.PC on behalf of applicant/accused Vinod Ram for grant of interim bail during the Covid-19 virus pandemic.

Ld. Counsel for the applicant/accused requests for placing the bail application before court concerned of Ms.Sugandha Aggarwal, Ld. ASJ for 20.05.2020.

Let the notice be issued to the IO to appear on that date.

Be listed for hearing on the bail application on
20.05.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) ; Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.49/19, P.S. Rajouri Garden
U/s 323/328/376/506 IPC

State Vs. Shakil Khan @ Kallu

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Naveen Gaur, Ld. Counsel for accused
IO absent*

This is an application dated 06.05.2020 u/s 439 Cr.PC on behalf of applicant/accused Shakil Khan @ Kallu for grant of bail during the Covid-19 virus pandemic.

Reply dated nil has already been filed by IO.

IO is not present nor the notice was sent to the complainant as per the mandate and as per the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Issue notice to SHO/IO to comply the directions regarding notice to the complainant/prosecutrix and the SHO / IO shall appear with reply on **22.05.2020**.

Ld. Counsel for the applicant/accused requests for placing the bail application before court concerned of Sh.Ankur Jain, Ld. ASJ for 20.05.2020.

Be listed for hearing on the bail application on **22.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

Bail application No.116
FIR No.488/18, P.S. Nangloi

U/s 392/394/452/411/120B/34 IPC & 25/57/59 Arms Act

State Vs. Banti

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Arpit Bhalla, Ld. Counsel for accused
IO absent*

This is an application dated 13.05.2020 u/s 439 Cr.PC on behalf of applicant/accused Banti for grant of interim bail during the Covid-19 virus pandemic.

Ld. Counsel for the applicant/accused seeks bail on the basis of parameters decided by High Powered Committee of Hon'ble High Court of Delhi on 07.04.2020 regarding de-congestion of jails and states that his case is covered in Item No.3 part II, submitting that the offences are punishable under 10 years and he is in custody since 10.12.2018.

Ld. Addl. PP has submitted that the punishment provided for the offences alleged are more than 10 years and even upto life imprisonment for some of the offences and thus the case is not covered within such parameters.

In view of the above, observing that the case of the applicant is not covered within the parameters, the application stands dismissed.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.144/20, P.S. Khyala
U/s 354A/354B/354D IPC & 8/12 POCSO Act

State Vs. Lalit Sonkar

18.05.2020

Present: *Shri Robin Singh, Ld. Addl. PP for the State*
Sh. Arpit Bhalla, Ld. Counsel for accused
IO absent

This is an undated application filed on 29.03.2020 u/s 437 Cr.PC on behalf of applicant/accused Banti for grant of regular bail during the Covid-19 virus pandemic.

It is informed that the charge-sheet has not yet been filed.

At request of Ld. Counsel for the accused, the application is dismissed as withdrawn.

Dasti copy of order is allowed to the parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.42/19, P.S. Patel Nagar
U/s 302/307 IPC

State Vs. Deepak Kishore Rai

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Ms. Babita Sharma, Ld. Counsel for accused
SI Kamal Sharma for IO*

This is an application dated 27.03.2020 u/s 439 Cr.PC on behalf of applicant/accused Deepak Kishore Rai for grant of regular bail during the Covid-19 virus pandemic.

It is informed that the charge-sheet has already been filed in this case.

Reply has already been filed by IO.

In support of the bail application, it is submitted on behalf of the applicant/accused that the accused is 24 years old but suffering from weak immune system more prone to infection of Covid-19.

Let the report of Jail Superintendent be called about the medical and physical status of the accused for 22.05.2020.

Be put up for hearing on the bail application on **22.05.2020.**

IO is exempted from appearance on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No.105
FIR No.23/18, P.S. Khyala
U/s 302 IPC

State Vs. Shahnaz Begum

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Rajan Bhatia, Ld. Counsel from DLSA for accused
IO absent*

This is an application dated 05.05.2020 u/s 439 Cr.PC on behalf of applicant/accused Shahnaz Begum for grant of interim bail during the Covid-19 virus pandemic.

Ld. Counsel for the applicant/accused has fairly admitted that the case is not covered within the parameters decided by High Powered Committee of Hon'ble High Court of Delhi on 07.04.2020 regarding de-congestion of jails.

Ld. Addl. PP has submitted that the punishment provided for the offences alleged are of life imprisonment or death punishment and are serious in nature and that the case is not covered within such parameters.

In view of the above, observing that the case of the applicant is not covered within the parameters, the application stands dismissed.

Dasti copy of order is allowed to the parties as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.57/11, P.S. Khyala
U/s 302/364/365/201 IPC

State Vs. Arvind Azad

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Kanhaiya Singhal, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 13.05.2020 on behalf of applicant/accused for grant of regular bail.

No report/reply received.

Issue notice of the bail application to IO/SHO to appear with reply on **26.05.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.217/09, P.S. Vikas Puri
U/s 302/364A/411/34 IPC

State Vs. Sukhwinder

18.05.2020 (3.15 PM)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
None for accused
IO SI Vishal Tiwari*

This is an application dated 11.05.2020 on behalf of applicant/accused Ramesh @ Mukesh for release without surety bonds.

None has appeared for the accused despite repeated calls upto this time, thus, the application stands dismissed in default.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.318/18, P.S. Patel Nagar
U/s 147/148/149/186/307/353/34 IPC

State Vs. Lal Singh @ Randhir Singh

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Ms.Tulsi Chauhan, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 08.05.2020 on behalf of applicant/accused for grant of interim bail on the medical ground of the mother of the accused.

The medical document of the ailment of the mother is not being produced till date on the pretext that it is not possible for the counsel to produce the same due to lockdown.

For the want of any such document as the verification of illness is not possible, finding no ground, the bail application stands dismissed.

Dasti copy of order is allowed to the parties as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.762/14, P.S. Khyala
U/s 308/324/506/34 IPC

State Vs. Ramesh @ Mukesh

18.05.2020 (03.00 PM)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
None for accused
IO absent*

This is an application dated 07.04.2020 on behalf of applicant/accused Ramesh @ Mukesh for waiving off the cost of Rs.30,000/-.

None has appeared for the accused despite repeated calls upto this time, thus, the application stands dismissed in default.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West). Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.166/17, P.S. Crime Branch West
U/s 170/120B/419/468/471 IPC

State Vs. Sukash @ Sukesh Chandrashekhar

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Vishal Gosain, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 15.05.2020 on behalf of applicant/accused for grant of regular bail.

As the case is not covered within the parameters decided by High Powered Committee of Hon'ble High Court of Delhi on 07.04.2020 regarding de-congestion of jails, let the judicial record be summoned for hearing on the bail application on 26.05.2020.

Be listed on **26.05.2020** for hearing on the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.321/19, P.S Moti Nagar
U/s 376 (3) IPC & Sec 6 POCSO Act

State Vs. Sunny Kumar

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Harsh Hardi, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 12.05.2020 on behalf of applicant/accused for grant of regular bail.

The case is for offences U/s 376 (3) IPC & Sec 6 POCSO Act. IO is not present. The notice was also not sent to the complainant as per the mandate given in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as Reena Jha Vs. Union of India passed by HMJ Sh. Brijesh Sethi.

Issue notice to SHO to comply the directions regarding notice to the complainant/prosecutrix and the SHO / IO shall appear with case file and status report.

Ld. Counsel for the applicant/accused states that the charge-sheet has already been filed and trial is pending before the Court of Ms.Sugandha Aggarwal, Ld. ASJ.

Be listed for hearing on the bail application on **20.05.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.127/18, P.S Moti Nagar
U/s 376/377/506 IPC & Sec 6/12 POCSO Act

State Vs. Kinnu

(Proceedings through Video Conferencing)

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Suman Thakur, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

This is an application dated 28.04.2020 on behalf of applicant/accused for grant of regular bail.

IO is not present nor the notice was sent to the complainant as per the mandate of the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as Reena Jha Vs. Union of India passed by HMJ Sh. Brijesh Sethi.

Issue notice to SHO to comply the directions regarding notice to the complainant/prosecutrix and the SHO / IO shall appear with case file and status report.

Ld. Counsel for the applicant/accused states that the charge-sheet has already been filed and requests for placing the bail application before court concerned of Ms.Sugandha Aggarwal, Ld. ASJ for 21.05.2020.

Be listed for hearing on the bail application on
21.05.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

Bail application No. 740 & 741
FIR No.64/20, P.S. Patel Nagar
U/s 387/506 IPC

State Vs.

(1) Sapna Behl
(2) Sanjeev Kumar Behl

18.05.2020

Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. R.S. Malik, Ld. Counsel for accused persons

These are two applications both dated 05.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants Sapna Behl and Sanjeev Kumar Behl for grant of anticipatory bail.

As Mr. Counsel Sh. R.S. Malik for accused persons is appearing, due to personal reasons, I do not want to hear these applications. The same may be referred to Ld. District & Sessions Judge (West) with request to transfer the same.

Files be sent back to the Filing Counter accordingly to place it before the Ld. District & Sessions Judge (West)

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

Bail application No. 519
FIR No.121/20, P.S. Paschim Vihar East
U/s 354/323/509/506/34 IPC

State Vs. Kunal Juneja

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
None for accused persons
Sh. Aakash Saini, Ld. Counsel for Complainant
IO SI Satish Kumar*

This is an application dated 18.03.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Kunal Juneja for grant of anticipatory bail.

Reply/report dated 18.05.2020 has been filed by IO.

It is submitted by the IO that the statement u/s 164 Cr.PC of the victim could not be recorded till date as she was not able to come due to lockdown.

Ld. Counsel for the complainant has submitted that the accused is making calls to the complainant which she has recorded and she tried to give the written complaint to the police station but could not succeed.

The screenshots of the log calls of the accused on the telephone of the victim alongwith the recordings with the written application be sent to the IO through Whatsapp if she is not able to walk down to the police station and IO shall take steps in accordance with law.

Contd..

Ball application No. 519
FIR No.121/20, P.S. Paschim Vihar East
U/s 354/323/509/506/34 IPC

State Vs. Kunal Juneja

18.05.2020

It is observed that none is appearing for the accused since 03.04.2020 when the application was taken up and even today, the application stands dismissed in default.

(Dr. Archana Sinha)

Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 740 & 741
FIR No.64/20, P.S. Patel Nagar
U/s 387/506 IPC

State Vs.

**(1) Sapna Behl
(2) Sanjeev Kumar Behl**

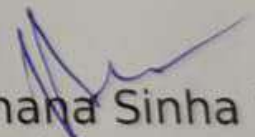
18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. R.S. Malik, Ld. Counsel for accused persons*

These are two applications both dated 05.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants Sapna Behl and Sanjeev Kumar Behl for grant of anticipatory bail.

As Mr. Counsel Sh. R.S. Malik for accused persons is appearing, due to personal reasons, I do not want to hear these applications. The same may be referred to Ld. District & Sessions Judge (West) with request to transfer the same.

Files be sent back to the Filing Counter accordingly to place it before the Ld. District & Sessions Judge (West)


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 147
FIR No.392/20, P.S. Moti Nagar
U/s 195A/323/452/506B/34 IPC

State Vs. Dipti Singh

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Harender Kumar, Ld. Counsel for accused
IO SI Banwari Lal with reply*

This is 1st bail application dated 15.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Dipti Singh for grant of anticipatory bail.

Reply dated 18.05.2020 has been filed by IO.

In support of the bail application, it is submitted on behalf of the applicant/accused that the accused is working in the office of one Bhupender Singh @ Ginni against whom in October, 2017 an FIR No.378/2017 was registered with PS Moti Nagar and at the instance of the accused/applicant another FIR No.261/19 was registered against Bhupender Singh @ Ginni and his associates and that the complainant of this case and the employer of the applicant are in the business of property dealing and financing and the allegations were that the applicant alongwith other three accused persons came to pressurize the complainant of this case for withdrawal of the case of FIR No.378/17.

Contd...2

State Vs. Dipti Singh

18.05.2020

Ld. Counsel has also submitted that the applicant/accused is ready to join the investigation and is residing at the address given.

On behalf of the State, to counter the contentions of the Ld. Counsel for the accused, it is submitted that the applicant/accused was with the knife at the time of incident and there are CCTV footage showing the occurrence.

Considering the nature of allegations raised against the applicant, the offences alleged are punishable upto the 7 years of imprisonment, the fact that the parties were into the litigation and the previous criminal cases registered amongst the complainant and the accused persons and that the accused/applicant is permanent resident of Delhi and is ready to join the investigation, it is directed that the accused/applicant shall join the investigation before the IO on 19.05.2020 at 2 PM and further as and when required by the IO in writing to the applicant/accused.

The accused shall submit his present and permanent address alongwith supporting documents to the IO.

The IO shall submit the status report regarding other two cases referred and shall appear for further hearing on the bail application on **03.06.2020**.

Contd...3



-3-

Bail application No. 147
FIR No.392/20, P.S. Moti Nagar
U/s 195A/323/452/506B/34 IPC

State Vs. Dipti Singh

18.05.2020

Till then, no coercive steps of arrest shall be taken by the IO.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.47/20, P.S. Ranjeet Nagar
U/s 376 IPC and 6 POCSO Act

State Vs. Sajid

18.05.2020

Present: Shri Robin Singh, Ld. Addl. PP for the State

At request, be put up on 22.05.2020 before concerned
Court for consideration.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.157/20, P.S. Khyala
U/s 376 IPC and 6 POCSO Act

State Vs. Shahvaj Khan

18.05.2020

Present: Shri Robin Singh, Ld. Addl. PP for the State

At request, be put up on 22.05.2020 before concerned
Court for consideration.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

Bail application No. 995
FIR No.345/20, P.S. Khyala
U/s 33/38/58 Delhi Excise Act

State Vs. Maha Singh

18.05.2020

Present: Sri Robin Singh, Lt. Addl. PP for the State
Sh. Deepak Ghai, Lt. Counsel for accused
IO absent

This is an application dated 20.04.2020 moved U/s 438 Cr.P.C. on behalf of accused/applicant Maha Singh for grant of anticipatory bail.

Reply/report dated 05.05.2020 has already been filed by IO Mr. Hari Singh.

IO is not present today to inform about the joining of investigation by the applicant/accused.

Lt. Counsel for the accused has submitted that the accused had gone to the police station to join the investigation in compliance of directions but was sent back without any investigation.

The applicant/accused is directed to join the investigation before the IO on 19.05.2020 at 2 PM.

Issue notice to the SHO/IO to appear with case file and status report on 04.06.2020.

Till then, interim protection shall continue.

Dasti copy of order is allowed to the parties as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Misc App No. 1073
FIR No.227/19, P.S. Paschim Vihar West
U/s 307 IPC & 25/27/54/59 Arms Act

State Vs. Mahender @ Pradeep Singh

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Vineet Jain, Ld. Counsel for accused*

This is an application dated 16.05.2020 moved on behalf of accused/applicant Mahender @ Pradeep Singh for correction of bail orders dated 15.05.2020.

It is submitted that the name of PS has been wrongly mentioned as PS Paschim Vihar East instead of PS Paschim Vihar West in the said order dated 15.05.2020.

The correction is allowed in the order dated 15.05.2020 and the application stands disposed of.

Now the order dated 15.05.2020 shall be read 'as it is' with the correction of PS Paschim Vihar West at the place of PS Paschim Vihar East.

Dasti copy of order is allowed to the parties as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West): Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1065
FIR No.127/19, P.S. EOW
U/s 420/468/467/120B IPC

State Vs. Vinod Kumar Prasad

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. P.S. Sharma, Ld. Counsel for accused
IO SI Pradeep Rai, EOW*

This is the second application dated 14.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vinod Kumar Prasad for grant of interim bail, during the Covid-19 virus pandemic.

Reply/report dated 16.05.2020 has already been filed by IO.

The first application was dismissed on detailed hearing of all the contentions raised today vide orders dated 27.04.2020 passed by Sh. Samar Vishal, Ld. ASJ-08.

Ld. Counsel has submitted that a fresh ground of illness of the wife has been taken in this application. Medical document has not been attached and counsel submits that it is available on his mobile and he is not able to get the copy of that. He is directed to send it to the Whatsapp of IO who shall get it verified and submit the verification report and shall appear with case file and status report on **26.05.2020**.

Be listed on **26.05.2020** for further hearing.

(Dr. Archana Sinha)

Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1064
FIR No.259/20, P.S. Mahesh Nagar Ambala
(Local PS Paschim Vihar East)
U/s 420/406/409/120B IPC

State Vs. Gurcharan Singh

18.05.2020

Present: *Shri Robin Singh, Ld. Addl. PP for the State*
Sh. Chetan Wah, Ld. Counsel for complainant
Sh. Amresh Anand, Ld. Counsel for accused
SI Satish Kumar PS Paschim Vihar East

This is an application dated 15.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Gurcharan Singh for grant of transit bail.

Reply/report dated 18.05.2020 has been filed by IO.

It is clarified that the case pertains to PS Mahesh Nagar, Ambala, Haryana.

The IO has informed that the police officials of PS Paschim Vihar East have not made any arrest in the PS Paschim Vihar East in this case and that IO SI Balkar Singh and HC Jaipal from PS Mahesh Nagar, Ambala, Haryana had come on 12.05.2020 for investigation and after investigation, they have already returned back.

The counsel of the accused is only apprehending arrest at the hands of concerned PS of Ambala, Haryana. For such apprehension, the appropriate remedy is available in law.

Contd...2

6


Bail application No. 1064
FIR No.259/20, P.S. Mahesh Nagar Ambala
(Local PS Paschim Vihar East)
U/s 420/406/409/120B IPC

State Vs. Gurcharan Singh

18.05.2020

Thus, the application dated 15.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Gurcharan Singh for grant of transit bail stands disposed of in view of the above observations.

However, it is made obligatory on the part of the concerned IO of PS Mahesh Nagar, Ambala that a seven days' notice of arrest may be given to the accused by ordinary process or through e-mode and the email address and relevant phone numbers shall be provided by the applicant/accused to the concerned PS today itself.

Dasti copy of order is allowed to the parties as prayed.

A copy of order be sent to PS Mahesh Nagar, Ambala through PS Paschim Vihar East through e-mode.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 117

Devender Kumar Vs. State

18.05.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Arpit Bhalla, Ld. Counsel for accused
Inspector Vipin Kumar, PS Nangloi*

This is an application dated 13.05.2020 on behalf of convict Devender Kumar for grant of parole during the Covid-19 virus pandemic.

Verification of Parole application dated 18.05.2020 has already been filed by IO.

At request of Ld. Counsel for the convict, the application is dismissed as withdrawn with liberty to move before the appropriate forum.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 18.05.2020